Scheme, privatization of hospital management, and introduction of IMP system are at different stages of examination for implementation.

Recovery of P.F. Dues

1936. SHRI MANOJ BHATTACHARYA: Will the Minister of LABOUR be pleased to state:

- (a) whether a huge amount of PF dues is being termed as 'Unrelisable arrears' by the PF Organisation;
- (b) if so, what is the exact amount till date that has been declared to be beyond recovery;
- (c) whether many renowned private companies are involved in such malpractice; and
- (d) if so, whether Government are planning some stringent measures to recover the PF dues and save interest of the employees?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MUNI LALL): (a) to (c) An amount of Rs. 945.43 crore which includes arrears of establishments in private sector, in currently locked up as arrears due to various legal provisions such as pendency of cases before Board for Industrial and Financial Reconstruction (BIFR), stay orders granted by the Courts, liquidation proceedings, etc. These dues are not immediately realisable but are collected in due course.

(d) Necessary legal and penal action as provided under the various Sections of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 as also under Indian Penal Code where necessary, is taken against the defaulting employers.

Change in Social Security Schemes

1937. SHRI K. RAMA MOHANA RAO: SHRI RAMA MUNI REDDY SIRIGIREDDY:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Government are bringing out a radical change in the social security schemes covering the workers;